

DIVISION BENCH
COURT - I

O-232

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/351(KB)2021

IA(COMPANIES.ACT)/109(KB)2022, IA(COMPANIES.ACT)/26(KB)2021,
CONT.A./11(KB)2022, IA(COMPANIES.ACT)/51(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08TH FEBRUARY 2024, 10:30 A.M

IN THE MATTER OF	TIRUPATI ASSETS PRIVATE LIMITED VS SRI TOORSA PLANTATIONS PRIVATE LIMITED
UNDER SECTION	SEC. 58(3) SEC. 59 SEC. 241(1) SEC. 242(4) SEC. 244(1) APPLICATION UNDER ANY OTHER PROVISIONS

Appearances (via video conferencing/physically)

Mr. D.N. Sharma, Adv. : For Petitioners

Mr. Debartha Chakraborty, Adv.

Mr. Kritin Saraf, Adv.

Mr. Nirmalya Dasgupta, Adv. : For Respondent No. 1-2

Mr. Nikunj Berlia, Adv.

Ms. Saolini Bose, Adv.

Mr. Rohit Keshri, Adv. : For Respondent No. 13

Mr. Ankit Chaurasia, Adv.

ORDER

1. Ld. Counsel for the parties present.
2. IA(COMPANIES.ACT)/51(KB)2022
 - i. Both the parties to explore possibility of appointing a trained mediator to resolve the differences between them. Parties to jointly come out with the name of mediator agreeable to them. Petitioner agrees to this proposal however, respondent seeks time to seek instructions.
 - ii. At request, post this matter for reporting instructions on **21/3/2024**.
3. Post all other IAs which are listed today on **21/3/2024**.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)